

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 5483/Del/2019, ITA 5484/D/2019, ITA 5485/D/2019
Assessment Years: 2013-14, 2014-15, 2015-16**

RRA Enterprises, 565, Sector 7B, Faridabad, Haryana -121006 (PAN: AAOFR3130N)	vs	ACIT CPC – TDS, Aaykar Bhawan, Sector 3, Vaishali, Ghaziabad – 201010
(Appellant)		(Respondent)

**Appellant by: Shri Deepesh Garg, Advocate
Respondent by: Shri M. Barnwal, Sr. DR**

Date of hearing : 08.01.2021

Date of pronouncement : 08.01.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A), Faridabad dated 31.05.2019 and pertain to assessment years 2013-14, 2014-15 and 2015-16.

2. The learned counsel for the assessee, vide letter dated 31.12.2020, received through email, has requested for withdrawal of the appeals filed by the

assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 8th January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar